



The Kerala Public Accountants (Amendment) Act, 2007

Act 6 of 2007

Keyword(s):

Government Law Officer, Public Accountants

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Act 6 of 2007

**THE KERALA PUBLIC ACCOUNTANTS
(AMENDMENT) ACT, 2007**

An Act to amend the Kerala Public Accountants Act, 1963.

Preamble.-WHEREAS, it is expedient to amend the Kerala Public Accountants Act, 1963 for the purposes hereinafter appearing;

BE it enacted in the Fifty-eighth Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Public Accountants (Amendment) Act, 2007.

(2). It shall be deemed to have come into force on the 19th day of October, 2005.

2 *Amendment of section 2.*- In the Kerala Public Accountants Act, 1963 (37 of 1963) (hereinafter referred to as the principal Act), in section 2,-

(i) after clause (a), the following clause shall be inserted, namely:-

"(aa) "Government Law Officer" means any person appointed for a specified term or for any other specified purpose by the Government to conduct cases on behalf of the Government in any court, tribunal or other authority in the State of Kerala or any other States in India or in the Supreme Court;"

(ii) in clause (b), the words "and includes a person who is, or has been, a Government Law Officer" shall be added at the end.

3. *Amendment of section 3.*--In section 3 of the principal Act, to sub-section (1), the following Explanation shall be added, namely:-

"Explanation: For the purposes of this sub-section,-

(i) a Government Law Officer appointed to conduct cases before any court (other than the High Court of Kerala or the Supreme Court), tribunal or other authority shall be deemed to be a public accountant serving under the Collector; and

(ii) the Advocate General shall be deemed to be the Head of a

Department of the Government, _____ under whom a Government Law Officer appointed to conduct cases in the High Court of _____ Kerala or the Supreme Court is or was serving.".

4. *Repeal and Saving*.- (1) The Kerala Public Accountants (Amendment) Ordinance, 2007 (8 of 2007) _____ is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken _____ or deemed to have been taken under the principal Act, as amended by the said Ordinance shall _____ be deemed to have been done or taken under the principal Act, as amended by this Act.
